

OPEN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL : ALLAHABAD BENCH
ALLAHABAD

Dated: ALLD. on this 19th day of January, 98.

CORAM:

Hon'ble Mr U S Baweja, A.M.
Hon'ble Mr U V R S G Dattatreya, J.M.

ORIGINAL APPLICATION NO.540 OF 1995

(1) Union of India through
The General Manager
Central Railway,
V.T. Bombay.

(2) D.R.M.
C.Rly, Jhansi

... Applicants.

(C/A Shri G P Agrawal)

Vs.

(1) Ambika Prasad, aged about 30 years
S/o Shri Kapeer Chand
R/o 36, Gudripura, Gerhia Phatak
Jhansi.

(2) Arvind Kumar, aged about 26 years
S/o Shri Ganga Prasad
R/o Village- Takra, P.O.- Mauai
Dt. Allahabad

(3) Rama Shankar, aged about 31 years
S/o Shri Jharnpal
R/o Village- Takra, P.O.- Mauai
Dt. Allahabad.

(4) The Prescribed Authority under
Payment of Wages Act 1936 at
JHANSI

... Respondents.

ORDER

(By Hon'ble Mr U S Baweja, A.M.)

This O.A. has been filed challenging the
award dated 15.07.94 in P.W. Case No.29 of 1991 by the Prescribed
Authority under the Payment of Wages Act. In view of the recent

judgement of Hon'ble Supreme Court in the case of K P GUPTA
Vs. CONTROLLER OF PRINTING AND STATIONARY, present application
is not maintainable before the Tribunal. Therefore, the ~~present~~
O.A. stands ~~disposed of~~ ^{dismissed} as being not maintainable. However,
this will not preclude the applicant, from seeking remedy through
the appropriate legal forum.

2. Interim stay order dated 08.06.1995 is vacated.

3. O.A. stands disposed of as above.

J.M.

A.M.

ant/-